

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No.106
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank Of India Petitioner/Applicant
v.
M/S. Advance Sufactanta India Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 21.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Ms. Anju Bhushan Gupta and Mr. Aditya Goel,
Advs.
For the Applicant : Ms. Ekta Bhasin and Ms. Aastha Trivedi, Advs.

ORDER

New IA-2628/2024

The prayer in this application is as follows:

“a) Allow the present Application and kindly take on record the amended memorandum of parties, reflecting the change of name of the Applicant from Tata Capital Financial Services Limited to Tata Capital Limited.
b) Pass such other and further orders as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case.”

For the reasons as stated in the IA, the amended memo of parties placed on record at page-32 (marked as Annexure 3) of the IA is taken on record, subject to all just exceptions.

Accordingly, the New IA-2628/2024 is allowed and stands disposed of.

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)